

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated: Guwahati, the 12/05/2022

No. HC.VII-72/04/ 3228 /A(N) ## The Gauhati High Court has been pleased to revise the rates of fees for the Standing Counsel and other Panel Advocates of the Gauhati High Court in the following manner:

IN THE SUPREME COURT OF INDIA	
Drafting and filing fees	<ul style="list-style-type: none"> ➤ Rs.10,000/- per Special Leave Petition ➤ Rs.8,000/- per Counter Affidavit / Rejoinder Affidavit ➤ Rs.8,000/- per interlocutory application/reply of interlocutory application
Conference with Senior Counsel	Rs. 3,000/- (The Standing Counsel may engage / consult a Senior Counsel / Senior Advocate, if necessary, with the prior approval of the Gauhati High Court)
Appearance for each matter for Miscellaneous hearing	Rs. 7,500/- per day
Appearance for final hearing for each matter	Rs. 10,000/- per day
Fee for filing caveat	Rs. 3,000/-
Clerkage	10% of the fee

IN THE GAUHATI HIGH COURT		
	Standing Counsel	Panel Advocate
Retaining fees	Rs.15,000/-	-
Drafting fees	<ul style="list-style-type: none"> ➤ Rs.5,000/- per Writ Petition/ Writ Appeal/1st Appeal/2nd Appeal/Criminal Revision ➤ Rs.2,000/- per Criminal Appeal ➤ Rs.3,000/- per Interlocutory Application including Restoration Application ➤ Rs.2,500/- per Affidavit-in-Opposition/Affidavit-in-Reply /Additional Affidavit 	<ul style="list-style-type: none"> ➤ Rs.5,000/-per Writ Petition/ Writ Appeal/1st Appeal/2nd Appeal/Criminal Revision ➤ Rs.2,000/- per Criminal Appeal ➤ Rs.3,000/- per Interlocutory Application including Restoration Application ➤ Rs.2,500/- per Affidavit-in-Opposition/Affidavit-in-Reply /Additional Affidavit
Filing fees	Rs.1,000/- per day	Rs.1,000/- per day
Fee for hearing for final disposal	Rs.5,000/- per day	Rs.3,500/- per day

For cases listed under the head "Motion", "Admission" and "Orders"	Rs.3,500/-	Rs.1,500/-
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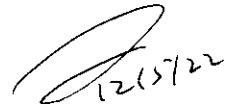
The revised rates shall be effective with immediate effect.

By order,
Sd/- Gautam Baruah,
REGISTRAR GENERAL

Memo No. HC.VII-72/2004/ 3229 /A(N), dated 12-05-2022

Copy for information & necessary action to:

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Law Secretary to the Govt. of Nagaland, Kohima / Mizoram, Aizawl / Arunachal Pradesh, Itanagar.
3. The Registrar (Admin./Vig./Estt.), Gauhati High Court, Guwahati.
4. The Registrar-cum-Principal Secretary to the Hon'ble the Chief Justice (Acting), Gauhati High Court, Guwahati.
5. The Registrar, Gauhati High Court, Kohima Bench, Kohima /Aizawl Bench, Aizawl/ Itanagar Bench, Itanagar.
(He is requested to inform the concerned Standing Counsel/Panel Counsel of his Registry).
6. Mr./Ms. _____, Standing Counsel/Panel Advocate, Gauhati High Court, Guwahati.
7. The Deputy Registrar (Finance), Gauhati High Court, Guwahati.
8. The Project Manager, Gauhati High Court, Guwahati.
(He is requested to upload the Notification in the official website of the Gauhati High Court, Guwahati)
9. The C.A. to the Registrar General, Gauhati High Court, Guwahati.


12/5/22

REGISTRAR GENERAL